

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA. No. 2189 of 1989

Dated New Delhi, this the 12th day of May, 1994

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

Shri Joginder Singh, ex Constable
r/o Village and P.O. Kakrolla
P.S. Najafgarh
DELHI

... Applicant

By Advocate: None

VERSUS

1. Union of India
Through the Lt. Governor
DELHI

2. The Addl. Commissioner of Police
(AP), Police Headquarters
I.P. Estate
NEW DELHI

3. The Deputy Commissioner of Police
1st Bn., D.A.P. Kingway Camp
NEW DELHI

... Respondents

By Advocate: None

Shri Sadhuram, Head
Constable, Departmental Representative

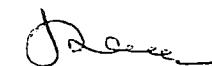
O R D E R
(Oral)

Shri J. P. Sharma, M(J)

The impugned order in this case is regarding removal from service. In view of this, we propose to decide this case on merits.

2. We dismiss this OA for default and non prosecution.


(B. K. Singh)
Member (A)


(J. P. Sharma)
Member (J)

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